

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.17/Chd/HP/2018

In the matter of:

Annapurna Cotex Pvt.Ltd.

....Petitioner-Operational Creditor.

Versus.

GPI Textiles Limited.

....Respondent-Corporate Debtor.

Present: Mr.Rishabh Gupta, Advocate for petitioner.
Mr.Aman Bahri, Advocate with Ms.Aastha Ray, Advocate
for respondent.
Mr.Gaurav Jindal, Advocate for Bank of Baroda.

Mr.Aman Bahri, Advocate filed power of attorney along
with the resolution of the Board of Directors of respondent-corporate debtor
and seeks time to file reply/objection.

List the matter on 21.03.2018 for arguments.
Reply/objection, if any be filed at least 10 days before the date fixed with
copy advance to the counsel opposite.

In the order passed on 19.01.2018, notice was also
directed to be issued to the Assistant General Manager, Bank of Baroda to
show cause as to how the certificate Annexure-VI has been issued despite
the mandatory requirements of the provision of Insolvency and Bankruptcy
Code, 2016. Mr.Gaurav Jindal, Advocate has filed memo of appearance
on behalf of Bank of Baroda and seeks time to file the power of attorney.
However, for non-compliance of the provisions of the Code, it was for the
Assistant General Manager, Bank of Baroda to appear in person and to

explain his conduct with regard to issuance of incorrect certificate of the nature of Annexure-VI. It is directed that the Assistant General Manager, Bank of Baroda shall appear in person on 28.02.2018 to explain his conduct, failing which coercive action is likely to be taken. File be first put up on 28.02.2018.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 13, 2018.
Ashwani